

LIR No.1904/2018

Puran vs M/s Amitoje India

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

15.09.2020.

Present :               None for the workman.  
                              None for the management.

The matter is fixed for service of management.

Despite efforts, no one is connected on behalf of the workman, in these circumstances, issue fresh notice of statement of claim to the management on filing of PF by the workman, which is returnable before the Court on **11.11.2020**.

VEENA RANI

POLC/RADC

15.09.2020

LIR No. 3286/2016

Hari Kishan vs M/s Gold Restro Bar

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

15.09.2020.

Present :               None for the workman.  
                              None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **10.12.2020**.

VEENA RANI

POLC/RADC

15.09.2020

LIR No. 3287/2016

Jakir Alam vs M/s Gold Restro Bar

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

15.09.2020.

Present :               None for the workman.  
                              None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **10.12.2020**.

VEENA RANI

POLC/RADC

15.09.2020

LIR No. 3288/2016

P Nagraj vs M/s Gold Restro Bar

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

15.09.2020.

Present :               None for the workman.  
                              None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **10.12.2020**.

VEENA RANI

POLC/RADC

15.09.2020

LIR No. 6301/2016

Firoz Alam vs M/s Gold Restro Bar

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

15.09.2020.

Present :               None for the workman.  
                              None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **10.12.2020**.

VEENA RANI

POLC/RADC

15.09.2020

LIR No. 6303/2016

Raj Kumar vs M/s Gold Restro Bar

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

15.09.2020.

Present :               None for the workman.  
                              None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **10.12.2020**.

VEENA RANI

POLC/RADC

15.09.2020

LIR No. 6304/2016

Sameer Kumar vs M/s Gold Restro Bar

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

15.09.2020.

Present :               None for the workman.  
                              None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **10.12.2020**.

VEENA RANI

POLC/RADC

15.09.2020

LIR No. 6305/2016

Mirizul Haq vs M/s Gold Restro Bar

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

15.09.2020.

Present :               None for the workman.  
                              None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **10.12.2020**.

VEENA RANI

POLC/RADC

15.09.2020



LIR No. 6309/2016

Mahesh Singh Bisht vs M/s Gold Restro Bar

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

15.09.2020.

Present :               None for the workman.  
                              None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **10.12.2020**.

VEENA RANI

POLC/RADC

15.09.2020

LIR No. 6310/2016

Inder Singh Mehra vs M/s Gold Restro Bar

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

15.09.2020.

Present :               None for the workman.  
                              None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **10.12.2020**.

VEENA RANI

POLC/RADC

15.09.2020

LIR No. 5873/2016

Ravinder Kumar Gupta vs Major Brands India

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

15.09.2020.

Present :               None for the workman.  
                              None for the management.

The matter is fixed for final arguments.

An application for adjournment alongwith medical documents filed on behalf of management by Shri Hemant Goel, AR. Same be taken on record.

At request of AR for the management, matter stands adjourned for final arguments on **02.11.2020**.

Both the parties are directed to file written submissions by the next date of hearing.

VEENA RANI

POLC/RADC

15.09.2020

LC No. 2816/2016

Sohan Rajak vs M/s Ginny

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

15.09.2020.

Present :               None for the workman.  
                              None for the management.

The matter is fixed for final arguments.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for final arguments on **11.11.2020**.

Both the parties are directed to file written submissions by the next date of hearing.

VEENA RANI

POLC/RADC

15.09.2020

LIR No. 177/2017

Udai Raj vs M/s Café Coffee Day

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

15.09.2020.

Present : Shri Gulab Chandra, AR for the workman.

Management is already ex-parte.

The matter is fixed for ex-parte final arguments.

Part arguments heard.

Written submissions be filed by the next date of hearing.

Matter stands adjourned for ex-parte final arguments on **28.09.2020**.

VEENA RANI

POLC/RADC

15.09.2020

LIR No. 3190/2016

Chamak Lal vs M/s Surmila Enterprises

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

15.09.2020.

Present :               None for the workman.  
                              None for the management.

The matter is fixed for order.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for passing the order on **22.09.2020**.

VEENA RANI

POLC/RADC

15.09.2020

LIR No. 5392/2016

Choti vs M/s Surmila Enterprises

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

15.09.2020.

Present :               None for the workman.  
                              None for the management.

The matter is fixed for order.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for passing the order on **22.09.2020**.

VEENA RANI

POLC/RADC

15.09.2020

LC No. 1617/2016

Amitosh Mishra vs M/s Intergrated Data Base India Ltd.

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

15.09.2020.

Present :               None for the workman.  
                              None for the management.

The matter is fixed for order on application filed on behalf of the management under Section 45 of the Evidence Act.

Perusal of the record shows that management has not addressed arguments on the application.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for arguments on application on behalf of the management on **20.10.2020**.

VEENA RANI

POLC/RADC

15.09.2020